



2026:AHC:53378

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3078 of 2026

Sanjay Kumar Mishra

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gunjan Sharma, Namit Kumar Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to i) Issue a writ, order or direction in the nature of CERTIORARY to quash impugned order dated 16.02.2026 (Annexure no.1 to W.P.) passed by respondent no. 4 with its all-consequential effects whatsoever throughout; (ii) Issue a writ, order or direction in the nature of MANDAMUS commanding/directing the Respondent Authorities to not to interfere in peaceful working of petitioner on the post of Gram Rojgar Sevak Gram Panchayat Bhaisla Block Pali, Gorakhpur; (iii) Issue any other suitable writ, order or direction which this Hon'ble Court may deem fit and proper in the facts and circumstance of this case; (iv) Award the cost of the writ petition in favor of the Petitioner with liberty to take appropriate proceedings in accordance with law.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

(Vikas Budhwar,J.)

March 16, 2026

Rajesh